

**ASC Engineers and Consultants
Limited, Calcutta**

6859. DR. A. U. AZMI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the A.S.C. Engineers and Consultants Limited, Calcutta has been allowed to change its name as A.S.C. Engineers and Allied Industries Limited, Calcutta;

(b) if so, the reasons therefor and whether the Articles and Memorandum of Associations have also been changed;

(c) the composition of the Board of Directors of the said Company, value of its equity and preferential shares, if any, holding of each Director along with the number of whole-time Directors, their remuneration etc.;

(d) whether the Company has not been filing returns in accordance with the provisions of the law in time; and

(e) what kind of business is being carried on by the Company and its total turnover during the past three years?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) Yes, Sir.

(b) The company mentioned in the explanatory statement pursuant to section 173 of the Companies Act, 1956 that it has been noticed by it that its existing name, viz., "A.S.C. Engineers and Consultants Ltd." gives an impression in the minds of those, who deal with the company and also in the minds of the general public that it is engaged in providing engineering consultancy services only. This impression, in the opinion of the board of the company, was misleading and was corrected by seeking change in the name of the company from "A.S.C. Engineers and Consultants Ltd." to "A.S.C. Engineers and Allied Industries Ltd." because the main objects of the company include setting up of plants also and the company proposed to set up plants in India and abroad. The justification given by the company for change of its name was considered reasonable and the change of the name was, therefore, approved under section 21 of the Companies Act, 1956 on 12th December 1978. The Articles and Memorandum of Association have also been amended suitably.

(c) This company is managed by a Board of Directors and the names of the Directors of the said company, the value of its equity shares and preferential shares held by each Director, along with the number of whole time Directors, their remuneration etc., are as under:—

Name of Directors	Equity shares held @ Rs. 10/- each.	Preference shares held @ Rs. 10/- each.
1. Shri M.L. Mittal, Chairman	20	200
2. Shri Maddi Sudarsanam	—	—
3. Shri S.K. Chakraborty	—	—
4. Shri R.K. Choudhury	10	—
5. Shri M. Goonka	50	—
6. Shri L.N. Mittal	20	100
7. Shri K.K. Damani	—	—
8. Shri P.K. Mittal	21,000	100
9. Shri V.K. Mittal	20,650	—

As per the latest balance sheet of the company, as on 30-4-79, there were no whole-time Directors in this company. No remuneration was drawn by any of the Directors, but sums of Rs. 2,900/- and Rs. 61,233 were paid to the Directors as Directors' fees and travelling expenses respectively.

(d) The company is filing its returns in accordance with the provisions of law.

(c) The main objects of the company are to carry on the business of iron and steel foundries, mechanical engineers and manufacturers of metals, boiler makers, millwrights, machinist, iron and steel converters, wood workers, electrical engineers, gas makers, firmers, printers etc. The total turnover of this company during the past three years was as under:—

Year	Turnover
Balance Sheet as of 21-10-76	Nil
Balance Sheet as of 9-10-77	40.14 lakhs
Balance Sheet as of 30-4-79	50.65 lakhs

Monthly Requirement of Coal for Power Plants in Maharashtra

6860. SHRI RAMKRISHNA MORE: Will the Minister of ENERGY AND COAL be pleased to state:

(a) what is the monthly requirement of coal for power plants in Maharashtra State;

(b) the quantity supplied during the last three months;

(c) what are the reasons for short supply of coal to power houses; and

(d) the steps taken by Government to supply coal to power houses as per their requirement to avoid power breakdown in the State?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) and (b). A statement showing the requirement (Allocation), actual receipts and consumption of coal by thermal power plants in Maharashtra during the last three months of April—June, 1980 is given in the attached statement.

(c) The main reasons for the shortfall in supply of coal against the allocation have been inadequacy of movement by rail as well as by road.

(d) A number of steps have been taken to augment the coal supplies to the various thermal power plants in the country including Maharashtra. These include:—

(i) Coal Companies and Railways have been asked to step up coal supplies to the various thermal power stations.

(ii) Close liaison is being maintained between the Department of Coal, Railways and Department of Power and high level-inter-Ministerial meetings are also held periodically to review coal supplies to the power plants.

(iii) Coal supplies to thermal power plants are also being monitored by the Cabinet Committee on Industrial Infrastructure on a weekly basis.

(iv) A control room has been set up in the Railways Board to monitor the coal supplies to power plants on daily basis.